

## Report on SOP for Preservation of Digital Photographs and Video Clips

- 1) Districts who have started disposal of seized items in accordance with the SOP for Preservation of Digital Photographs and Video Clips:-

Balangir, Balasore, Bhadrak, Boudh, Cuttack, Dhenkanal, Ganjam, Jajpur, Kalahandi,  
Kandhamal, Keonjhar, Khurda, Koraput, Mayurbhanj, Puri, Sambalpur

- 2) Summary of suggestions with regard to the SOP:-

i. Presence of Informant/Complainant and Accused Persons in this process may not be made mandatory	Balasore,
ii. Digitization of seized articles may be done in case of bulky items such as vehicles, Ganja, or perishable items or any other articles which the courts concerned found to be required. The process of digitization in respect of the seized articles like weapons of offences, wearing appareles, etc may be exempted as these articles could be conveniently produced before the Court.	Boudh
iii. Necessary training may be imparted for proper implementation for P.O & Staff. Instead of Statements being recorded complainant/ Petitioner & Accused person may be asked to furnish affidavits in support.	Cuttack, Mayurbhanj, Sambalpur
iv. It may be practically difficult for the Courts dealing with those matters because the procedure to be followed is a time taking one as well as there are some grey areas in the SOP regarding the manner how the properties are to be produced before the Court which cannot be moved easily. However, all the Courts of the Judgeship have been instructed to follow the SOP as far as practicable.	Deogarh

*Mallikarjun*

*Balangir  
Jajpur  
Puri*

v.	Necessary direction may kindly be imparted as to who shall bear the expenses of storage device & engagement of skilled photographer.	Jharsuguda
vi.	The cost of the pen drive be borne by the petitioner or he may supply the pen drive directly to the Court.	Puri
vii.	The procedure is required for storing the Digital Files of concerned cases simultaneously in a Server in premises of District Court	Malkangiri
viii.	Digitization of seized articles may be done in case of bulky items such as vehicles, Ganja or perishable items or any other articles which the courts concerned found to be required. The process of digitization in respect of the seized articles like weapons of offences, wearing appareles, etc may be exempted as these articles could be conveniently produced before the Court.	Mayurbhanj
ix.	Provisions may be made for the petitioner to furnish the certificate supported by an affidavit in respect of the certificate under Clause -7 of the SOP instead of deputing any staff to the spot or the I.O./ the concerned Officer in whose custody the vehicle is kept be required to furnish the certificate that the photography and videography was done in his presence.	Puri
x.	Server is required for storing the digital file. Backup device/ Server is required for Storing the digital file separately	Sambalpur, Sonepur